



ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ  
**Karnataka State Pollution Control Board**

“ಪರಿಸರ ಭವನ”, 1 ರಿಂದ 5ನೇ ಮಹಡಿಗಳು, ನಂ. 49, ಚರ್ಚ್ ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು - 560 001, ಕರ್ನಾಟಕ ರಾಜ್ಯ, ಭಾರತ  
“Parisara Bhavan”, 1st to 5th Floor, # 49, Church Street, Bangalore - 560 001, Karnataka State, India

3825

Note:

04 NOV 2021

ದವಾಸಿಸಲಾಗಿದೆ

**Sub:-** Action taken report in respect of SNR Silver Ripples site no.21, Khatha no. 206/1, Sompura Village, Anekal Tq, Sarjapura Hobli, Bengaluru Urban District-reg

**Ref:-** 1. Closure order issued by the Board vide no. 75 dated 29/10/2021  
2. NGT interim order dated 26/10/2021.

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With reference to above subject, it is to be informed that, Sri. Vikas R.S have filed the case against the M/s. SNR Silver Ripples before the National Green Tribunal sitting at Chennai application no.185/2021 dated: 06.09.2021. In the Hearing held on 26/10/2021, the Hon'ble NGT has sought to file their independent reply statements/report as directed by the Tribunal regarding the allegations made in the application, including as to whether the 3<sup>rd</sup> respondent has obtained Environmental Clearance(EC) for the project and whether he had obtained any Consent to operate or Consent to establish for the Sewage Treatment Plant (STP) also before the same is being established and if not what is the nature of action taken by the Karnataka State Pollution Control Board.

In this Connection, RO, Sarjapura had inspected the apartment on 16.03.2021 and forwarded the inspection report to RSEO, Bengaluru South on 31.03.2021. Based on the inspection report RSEO, Bengaluru South issued the Notice of Proposed Direction to the apartment vide no.57 dated: 10.08.2021 for non compliance. Further, the Ro(Sarjapura) has requested the Board to confirm the Notice of proposed direction vide letter no. 328 dated 11/10/2021. Accordingly, the Board had issued the Closure directions under Section 33(A) of the Water Act, 1974. Copies of the IR dated 16/3/2021, NPD, RO letter dated 11/10/2021; Closure order and brief note related to the project are herewith enclosed for kind information.

It is requested to place all the information to Hon'ble NGT through case Lawyer/Advocate.

This is for information and further needful.

**Encl:** as above.

Sd/-  
Senior Environmental Officer

To  
Legal Officer,  
Karnataka State Pollution Control Board  
Bengaluru.

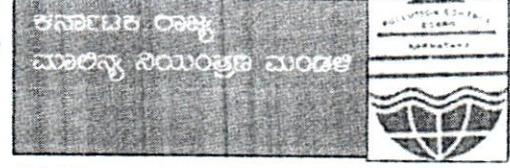
Copy submitted to: - The Member Secretary, KSPCB, Bangalore for kind information.

Senior Environmental Officer

ok

Office of the Regional Officer  
Karnataka State Pollution Control Board  
Bengaluru Sarjapura  
"NISARGA BHAVAN" 3<sup>rd</sup> Floor  
Thimmaiah Road, 7<sup>th</sup> 'D' Main, Shivanagar.  
Opp. Pushpanjali Theatre, Bengaluru -560 010  
Phone : (O) 080 -23230153

ಪ್ರಾದೇಶಿಕ ಅಧಿಕಾರಿಯವರ ಕಛೇರಿ  
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ  
ಬೆಂಗಳೂರು ಸರ್ಜಾಪುರ  
"ನಿಸರ್ಗ ಭವನ". ೩ನೇ ಅಂತಸ್ತು, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,  
೭ನೇ 'ಡಿ' ಮುಖ್ಯ ರಸ್ತೆ, ಶಿವನಗರ  
ಪುಷ್ಪಾಂಜಲಿ ಟೀಟ್ರಮಂದಿರದ ಎದುರು, ಬೆಂಗಳೂರು -560 010  
ದೂರವಾಣಿ: 080- 23230153



towards a cleaner Karnataka

NO:KSPCB/RO-SJR/IND/2020-21/ 745

31 MAR 2021

TO  
The Manager,  
M/s SNR Silver Ripples,  
Site No.21, Khatha No.206/21,  
Somapura Village, Anekal Tq,  
Sarjapurqa Hobli,  
Bengaluru Urban District - 560099

Sir,

Sub: Operating without valid consent of the Board under Water (Prevention and Control of Pollution) Act, 1974 - reg

Ref: Inspection of your apartment by the undersigned along with DEO on 16.03.2021.

\*\*\*\*\*

With reference to the above subject, your Apartment was inspected on 16.03.2021 vide ref cited above and observed the following:-

1. You have constructed the apartment consisting of 2 Blocks with \_\_\_ flats without obtaining the Consent for Establishment (CFE) and Consent for Operation (CFO) of the Board. It is clear violation of Section 25 of Water Act, 1974 and Section 21 of Air Act, 1981, which is punishable under Section 44, Section 37, Section 33(A) and Section 31(A) of the above said Acts.
2. The existing Sewage Treatment Plant units are not at all working and all the machineries are defunct and has become show piece. The Sewage effluents generated is not being treated in the Sewage Treatment Plant, instead discharging into the outside open drain by a pipe line. The open drains are meant to carry the rain water and these drains are feeder for the nearest lakes. The untreated/partially treated effluents are finally joining to the nearby water bodies causing water pollution in the vicinity, which is clear violation under Section 25 of Water (Prevention and Control of Pollution) Act, 1974.
3. No qualified/skilled persons are appointed for operation and maintenance of Sewage Treatment Plant and not maintained log books for operation and maintenance of Sewage Treatment Plant.
4. You are generating huge quantity of Organic and inorganic waste, same is being disposed to unauthorized persons illegally.

In view of the above, you have been called upon to "Show Cause" within 7 days, as to why this office should not recommend Board to issue closure direction under section 33(A) of Water (Prevention & Control of pollution) Act, 1974 & under Section 5 of Environmental (Protection) Act, 1986.

Please note that operating without valid consent of the Board amounts to violation of Section 25 of Water Act, 1974, which is punishable under Section 44, Section 33(A) of the above said Act.

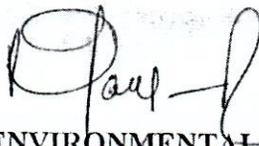
**Section 33(A) of Water (Prevention & Control of Pollution) Act, 1974**

Boards may in the exercise of its powers & performances of this function under this Act, issue any directions in writing to any person, officer or authority and such person, officer, authority shall be bound to comply with such directions.

**Section 44 of Water (Prevention & Control of Pollution) Act, 1974,**

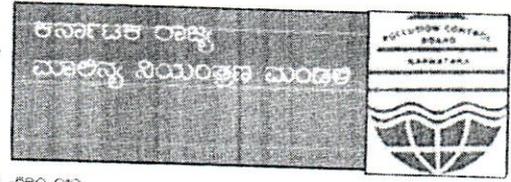
**"Penalty for contraventions of Section 25 or 26"**

Whoever contravenes the provisions of Section 25 or 26 shall be punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with fine.

  
ENVIRONMENTAL OFFICER  
SARJAPURA

of the Regional Officer  
Karnataka State Pollution Control Board  
Bengaluru Sarjapura  
"NISARGA BHAVAN" 3<sup>rd</sup> Floor  
Thimmaiah Road, 7<sup>th</sup> 'D' Main, Shivanagar,  
Opp. Pushpanjali Theatre, Bengaluru -560 010  
Phone : (O) 080 -23230153

ಪ್ರಾದೇಶಿಕ ಅಧಿಕಾರಿಯವರ ಕಛೇರಿ  
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ  
ಬೆಂಗಳೂರು ನಗರಾಭಿವೃದ್ಧಿ  
"ನಿಸರ್ಗ ಭವನ", ೩ನೇ ಅಂತಸ್ತು, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,  
೭ನೇ 'ಡಿ' ಮುಖ್ಯ ರಸ್ತೆ, ಶಿವನಗರ  
ಒಪ್ಪ. ಪುಷ್ಪಾಂಜಲಿ ಥಿಯೇಟರ್ ಎದುರು, ಬೆಂಗಳೂರು - ೫೬೦ ೦೧೦  
ದೂರವಾಣಿ: ೦೮೦- ೨೩೨೩೦೧೫೩



NO:KSPCB/RO-SJR/APT/2020-21/ 745

towards a cleaner Karnataka  
DATE: 31 MAR 2021

INSPECTION REPORT OF SRI MANJUNATH C.R, REGIONAL OFFICER,  
Officers Accompanied: Sri S.T.Narayanaswamy, Deputy Environmental Officer

1.	Name and address of the apartment	M/s SNR Silver Ripples, Site No.21, Khatha No.206/21, Somapura Village, Anekal Tq, Sarjapurqa Hobli, Bengaluru Urban District – 560099
2.	Category and classification	Medium Orange
3.	Date of inspection	16.03.2021

**M/s SNR Silver Ripples, Site No.21, Khatha No.206/21, Somapura Village, Anekal Tq, Sarjapurqa Hobli, Bengaluru Urban District – 560099** is an existing Residential Apartment constructed without obtaining Consent for Establishment (CFE) and Consent for Operation (CFO) of the Board.

The Residential apartment was inspected by the undersigned along with Deputy Environmental Officer on 16-03-2021 and observed following non compliances:-

1. The apartment was constructed with 3 Blocks consisting of 120 flats without obtaining the Consent for Establishment (CFE) and Consent for Operation (CFO) of the Board. It is a clear violation of Section 25 of Water Act, 1974, which is punishable under Section 44 and Section 33(A) of the above said Act.
2. The existing Sewage Treatment Plant units are not at all working and all the machineries are defunct and has become show piece. The Sewage effluents generated is not being treated in the Sewage Treatment Plant, instead discharging into the outside open drain by a pipe line. The open drains are meant to carry the rain water and these drains are feeder for the nearest lakes. The untreated/partially treated effluents are finally joining to the nearby water bodies causing water pollution in the vicinity, which is a clear violation under Section 25 of Water (Prevention and Control of Pollution) Act, 1974.
3. No qualified/skilled persons are appointed for operation and maintenance of Sewage Treatment Plant and not maintained log books for operation and maintenance of Sewage Treatment Plant.
4. The authorities have not displayed flow diagram of STP in the STP area.
5. The authorities have not provided flow meter to the inlet and outlet of STP to measure the quantity of sewage effluent generated and treated.

In view of the above, you have been called upon to "Show Cause" within 7 days, as to why this office should not recommend Board to issue closure direction under section 33(A) of Water (Prevention & Control of pollution) Act, 1974 & under Section 5 of Environmental (Protection) Act, 1986.

Please note that operating without valid consent of the Board amounts to violation of Section 25 of Water Act, 1974, which is punishable under Section 44, Section 33(A) of the above said Act.

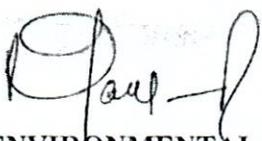
**Section 33(A) of Water (Prevention & Control of Pollution) Act, 1974**

Boards may in the exercise of its powers & performances of this function under this Act, issue any directions in writing to any person, officer or authority and such person, officer, authority shall be bound to comply with such directions.

**Section 44 of Water (Prevention & Control of Pollution) Act, 1974,**

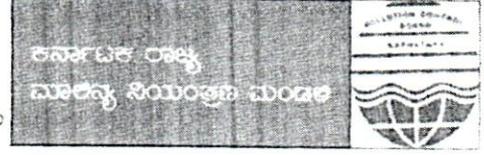
**"Penalty for contraventions of Section 25 or 26"**

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ENVIRONMENTAL OFFICER  
SARJAPURA

Office of the Regional Officer  
Karnataka State Pollution Control Board  
Bengaluru Sarjapura  
"NISARGA BHAVAN" 3<sup>rd</sup> Floor  
Thimmaiah Road, 7<sup>th</sup> 'D' Main, Shivanagar.  
Opp. Pushpanjali Theatre, Bengaluru -560 010  
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ಶಿವನಗರ  
ಪುಷ್ಪಾಂಜಲಿ ಥಿಯೇಟರ್ ಎದುರು, ಬೆಂಗಳೂರು  
ದೂರವಾರ್ತೆ: ೦೮೦- ೨೩೨೩೦೧೫೩



towards a cleaner Karnataka

No. KSPCB /RO-SJP/SNR Silver Ripples/ 2021-22/ 328

DATE:

11 OCT 2021

//KIND ATTN-SEO INFRA//

DESPATCHED

To,

The Member Secretary,  
Karnataka State Pollution Control Board,  
No.49, 'Parisara Bhavan'  
5th Floor, Church Street,  
Bangalore-01.

Sir,

**Sub:** Non Compliance to the provisions of Water (P &CP) Act, 1974 by M/s SNR Silver Ripples Apartment Site No.21, Katha No.206/21, Somapura Village, Anekal Taluk, Sarjapura Hobli, Anekal Taluk, Bangalore Urban District- Reg

- Ref:**
1. Inspection of the apartment by the undersigned along with DEO of this Office on 16.03.2021
  2. NPD issued under Section 33(A) of Water(P &CP) Act, 1974 vide No.57 dated 10.08.2021
  3. M/s SNR Silver Ripples Owners Welfare Association letter dated 17.08.2021
  4. Writ Petition filed before the Hon'ble NGT at Chennai vide Application No.185 of 2021 by Sri Vikas R.S.

\*\*\*\*\*

With reference to above cited subject M/s SNR Silver Ripples Apartment Site No.21, Katha No.206/21, Somapura Village, Anekal Taluk, Sarjapura Hobli, Anekal Taluk, Bangalore Urban District was inspected by the undersigned on 16.03.2016 to verify the compliance made by the apartment to the provisions of Water (P & CP) Act, 1974. During the inspection it was observed that the apartment is operating without valid CFE/ CFO of the Board and not operating the STP provided for the treatment of sewage generated from the Apartment and untreated sewage is being disposed to the open drain located out side the apartment premises. In view of this ,this office has recommended RSEO, Bangalore South to issue NPD to the apartment. Accordingly the RSEO, Bangalore South has issued NPD under Section 33(A) of Water(P &CP) Act,1974 vide ref(2). Copy enclosed for kind reference. In response to the said NPD, the SNR Silver Ripples Owners Welfare Association authorities have submitted a reply vide ref(3) requesting 120 days time to file appropriate objection to the NPD (copy enclosed for kind ref.)

Mean while Sri Vikas R S No.402, 7 B Main , 4 B Cross, HRBR Layout, 1<sup>st</sup> Block, Kalyan Nagar, Bangalore-43 has filed Writ Petition before the Hon'ble NGT at Chennai vide Application No.185 of 2021. Since the apartment is operating without valid CFE/CFO of the Board and discharging the untreated sewage out side the apartment premises which may cause surface/ sub surface and soil pollution. Hence it is requested to confirm the Notice of Proposed Direction issued under Section issue Section 33(A) of Water(P &CP) Act,1974 vide ref(2) to the apartment immediately.

Enclosed: As above.

Yours faithfully,



ENVIRONMENTAL OFFICER  
RO-SARJAPURA

**SNR SILVER RIPPLES OWNERS WELFARE ASSOCIATION**

Registration No: DRB3/SOR/591/2018-19

To,

The Senior Environmental Officer (Bangalore South),

Karnataka State Pollution Control Board,

"NISARGA BHAWAN", 3<sup>rd</sup> Floor,

Thimmaiah Road, 7<sup>th</sup> 'D' Cross,

Shivanagar, Bangalore 560 010

Date : 17-Aug-2021

Sub : Requesting 120 days of time to file an appropriate objection to the Notice No. PCB/ZSEO/Bng. South/ NPD-WATER ACT/2021-22/57 dated 10-Aug-2021 received on 16-Aug-2021 due to ongoing pandemic situation.

Respected Sir,

This is in reference to your notice no. PCB/ZSEO/Bng. South/ NPD-WATER ACT/2021-22/57, which was received by us on 16-Aug-2021. We the members of SNR Silver Ripples Owners Welfare Association (SSROWA) understand the importance of protecting our environment and its surrounding.

We have been very sincere in undertaking regular operations of the STP as provided by the builder cum developer M/s SNR Square Pvt. Ltd having its registered office at #484, 1st Floor, 17th cross, 27th main, HSR Layout, Sector-2. Bangalore - 560 102 represented by its Managing Director Mr. Rajdeep Dey who has constructed and sold the project to the general people. While applying for a CFE/ CFO is a matter which comes under the responsibility of the developer and we have taken up the matter with him.

Due to ongoing pandemic situation and as an aftermath of the prevailing second wave there have been multiple Covid cases within the apartment including a covid death due to which we are trying to help our community members with our limited capacity.

Hence, we sincerely request you to provide us with sometime (at least 120 days) to discuss the matter with the developer and our members to provide an appropriate response to your notice.

Block C Ground Floor, Silver Ripples, Trinity Homestead Layout Sarjapur Main Road,  
Sompura, Bengaluru Karnataka 562125

Email ID: snrsilverripplesownersassoc@gmail.com

831  
30/8/21  
KFF  
DSD-17  
Factor

## SNR SILVER RIPPLES OWNERS WELFARE ASSOCIATION

Registration No: DRB3/SOR/591/2018-19

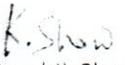
We have taken this matter very seriously and we are more than willing to remediate of any nature, if required, to ensure we are always and fully complaint to the rules, regulation and law in force.

Your Sincerely

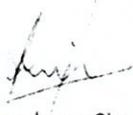
Management Committee

SNR Silver Ripples Owners Welfare Association (SSROWA)

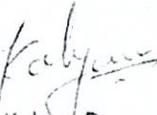
Sd/-

  
Kaushik Shaw

(President)

  
Prashant Singh

(General Secretary)

  
Kalyan D

(Treasurer)

  
Sanjib Banerjee

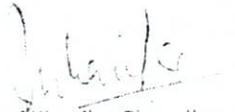
(Sub- Treasurer)

  
Suman Bera

(Vice President)

  
Bibhudatta Barik

(Secretary)

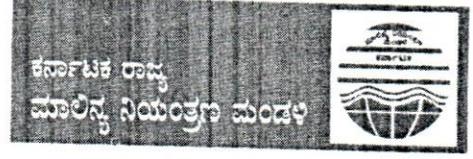
  
Niharika Choudhary

(Sports & Cultural Secretary)

Block C Ground Floor, Silver Ripples, Trinity Homestead Layout Sarjapur Main Road,  
Sompura, Bengaluru Karnataka 562125  
Email ID: snrsilverripplesownersassoc@gmail.com

Officer of the Senior Environmental Officer  
Karnataka State Pollution Control Board  
Bangalore - South  
"NISARGA BHAVAN" 3rd Floor,  
Thimmaiah Road, 7th 'D' Cross,  
Shivanagar, Bangalore - 560 010.  
Phone : 23228862

ಓರಿಯ ಪರಿಸರ ಅಧಿಕಾರಿಯವರ ಕಛೇರಿ  
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ಬೆಂಗಳೂರು ದಕ್ಷಿಣ  
"ನಿಸರ್ಗ ಭವನ", 3ನೇ ಮಹಡಿ,  
ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ, 7ನೇ 'ಡಿ' ಮುಖ್ಯ ರಸ್ತೆ,  
ಶಿವನಗರ, ಬೆಂಗಳೂರು-560 010.  
ಫೋನ್ : 23228862



towards a cleaner Karnataka

18

//BY REGD POST WITH ACK DUE//

NO: PCB/ZSEO/Bng.South/ NPD- WATER ACT /2021--22/51

Date 0 AUG 2021

NOTICE OF PROPOSED DIRECTION UNDER SECTION 33 (A) OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974, & READ WITH RULE 34 OF KARNATAKA BOARD FOR THE PREVENTION AND CONTROL OF WATER POLLUTION (PROCEDURE FOR TRANSACTION OF BUSINESS) AND THE WATER (PREVENTION AND CONTROL OF POLLUTION) RULES, 1975 BY M/S SNR SILVER RIPPLES, SITE NO.206/21, SOMPURA VILLAGE, SARJAPURA HOBLI, ANEKAL TQ, BENGALURU URBAN DISTRICT - 560099

Sub:- Non-compliances under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 by M/s SNR Silver Ripples, Site No.21, Khatha No.206/21, Somapura Village, Anekal Tq, Sarjapurqa Hobli, Bengaluru Urban District - 560099 - reg

Ref: 1. Inspection of the apartment by the Regional officer along with DEO's of RO Sarjapura on 16.03.2021  
2. Regional office Sarjapura Inspection Report No.745. Dated: 31.03.2021.

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**PREAMBLE:**

M/s SNR Silver Ripples, Site No.21, Khatha No.206/21, Somapura Village, Anekal Tq, Sarjapurqa Hobli, Bengaluru Urban District - 560099 is an existing Residential Apartment constructed without obtaining any Consent from the Board.

The residential apartment was inspected by the Regional officer along with DEO's of RO Sarjapura on 16-03-2021 and observed following non compliances:-

1. You have constructed the apartment consisting of 3 Blocks with 120 flats without obtaining the Consent for Establishment (CFE)/Consent for Operation (CFO) of the Board. It is a clear violation of Section 25 of Water Act, 1974 and Section 33(A) of the above said Act.

The existing Sewage Treatment Plant units are not at all working and all the machineries are defunct and has become show piece. The Sewage effluents generated is not being treated in the Sewage Treatment Plant. instead discharging into the outside open drain by a pipe line. The open drains are meant to carry the rain water and these drains are feeder for the nearest lakes. The untreated/partially treated effluents are finally joining to the nearby water bodies causing water pollution in the vicinity, which is a clear violation under Section 25 of Water (Prevention and Control of Pollution) Act, 1974.

SENIOR ENVIRONMENTAL OFFICER,  
BANGALORE SOUTH

3. No qualified/skilled persons are appointed for operation and maintenance of Sewage Treatment Plant and not maintained log books for operation and maintenance of Sewage Treatment Plant.
4. You have not displayed flow diagram of STP in the STP area.
5. You have not provided flow meter to the inlet and outlet of STP to measure the quantity of sewage effluent generated and treated.
6. You are generating huge quantity of Organic and inorganic waste, same is being disposed to unauthorized persons illegally.

The apartment authorities are not serious enough to comply with the law and they have constructed the residential apartment without valid Consent for Establishment (CFE)/Consent for Operation (CFO), thereby violating the provisions of Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974. Therefore, the Board proposes to initiate action under Section 33(A) of Water (Prevention & Control of Pollution) Act, 1974 read with Rule 34 of Karnataka State Board for the Prevention and Control of Water Pollution (Procedure for Transaction of Business) and the Water (Prevention & Control of Pollution) Rules, 1976 as under.

**PROPOSED DIRECTIONS:-**

In exercise of the powers conferred under Section 33(A) of Water (Prevention & Control of Pollution) Act, 1974 read with Rule 34 of Karnataka State Board for the Prevention & Control of Water Pollution (Procedure for Transaction of Business) and the Water (Prevention & Control of Pollution) Rules, 1976. The Designated Officer namely Senior Environmental Officer, Bangalore South, Karnataka State Pollution Control Board, Bengaluru, intends to give the following proposed direction as to why not to direct.

1. The Occupier of M/s SNR Silver Ripples, Site No.21, Khatha No.206/21, Somapura Village, Anekal Tq, Sarjapurqa Hobli, Bengaluru Urban District - 560099 to stop the operation of the industry forthwith and until further orders.
2. District Commissioner, Bengaluru Urban District, Bengaluru to issue necessary directions to Seize the said factory forthwith and until further orders.
3. The Managing Director, BESCO, K.R. Circle, Bengaluru - 560 001 to issue necessary directions to the concerned Executive Engineer & Assistant Executive Engineer of BESCO, Division & Sub Division, Chandapura, Anekal Taluk, Bengaluru, to stop/Cut-Off power supply to the said factory forthwith and until further orders.

You are hereby directed to file objections if any to the proposed action within 15 days time otherwise the proposed action will be confirmed without further intimation.

FOR AND ON BEHALF OF THE  
KARNATAKA STATE POLLUTION CONTROL BOARD  
Sd/-  
SENIOR ENVIRONMENTAL OFFICER,  
BANGALORE SOUTH

To,  
M/s SNR Silver Ripples,  
Site No.21, Khatha No.206/21,  
Somapura Village, Anekal Tq,  
Sarjapurqa Hobli, Bengaluru Urban District - 560099

Copy Submitted To : Member Secretary for kind information.

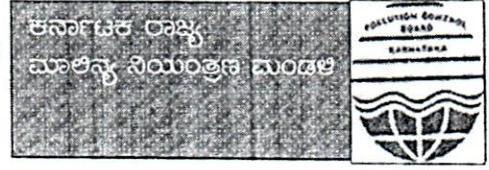
Copy To:-

1. The Environmental Officer, Sarjapura, KSPCB, "Nisarga Bhavan", Bengaluru.
2. Master file.
3. Case file.

  
SENIOR ENVIRONMENTAL OFFICER,  
BANGALORE SOUTH

Office of the Regional Officer  
Karnataka State Pollution Control Board  
Bengaluru Sarjapura  
"NISARGA BHAVAN" 3<sup>rd</sup> Floor  
Thimmaiah Road, 7<sup>th</sup> 'D' Main, Shivanagar,  
Opp. Pushpanjali Theatre, Bengaluru -560 010  
Phone : (O) 080 -23230153

ಪ್ರಾದೇಶಿಕ ಅಧಿಕಾರಿಯವರ ಕಛೇರಿ  
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ  
ಬೆಂಗಳೂರು ಸರ್ಜಾಪುರ  
"ನಿಸರ್ಗ ಭವನ", ೩ನೇ ಅಂತಸ್ತು, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,  
೭ನೇ 'ಡಿ' ಮುಖ್ಯ ರಸ್ತೆ, ಶಿವನಗರ  
ಪುಷ್ಪಾಂಜಲಿ ಟೀಟ್ರಮಂಡಿರದ ಎದುರು, ಬೆಂಗಳೂರು -560 010  
ಫೋನ್: 080- 23230153



NO:KSPCB/RO-SJR/APT/2020-21/

towards a cleaner Karnataka  
DATE:

INSPECTION REPORT OF SRI MANJUNATH C.R, REGIONAL OFFICER,  
Officers Accompanied: Sri S.T.Narayanaswamy, Deputy Environmental Officer

1.	Name and address of the apartment	M/s SNR Silver Ripples, Site No.21, Khatha No.206/21, Somapura Village, Anekal Tq, Sarjapurqa Hobli, Bengaluru Urban District – 560099
2.	Category and classification	Medium Orange
3.	Date of inspection	16.03.2021

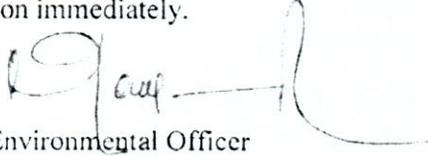
M/s SNR Silver Ripples, Site No.21, Khatha No.206/21, Somapura Village, Anekal Tq, Sarjapurqa Hobli, Bengaluru Urban District – 560099 is an existing Residential Apartment constructed without obtaining Consent for Establishment (CFE) and Consent for Operation (CFO) of the Board.

The Residential apartment was inspected by the undersigned along with Deputy Environmental Officer on 16-03-2021 and observed following non compliances:-

1. The apartment was constructed with 3 Blocks consisting of 120 flats without obtaining the Consent for Establishment (CFE) and Consent for Operation (CFO) of the Board. It is a clear violation of Section 25 of Water Act, 1974, which is punishable under Section 44 and Section 33(A) of the above said Act.
2. The existing Sewage Treatment Plant units are not at all working and all the machineries are defunct and has become show piece. The Sewage effluents generated is not being treated in the Sewage Treatment Plant, instead discharging into the outside open drain by a pipe line. The open drains are meant to carry the rain water and these drains are feeder for the nearest lakes. The untreated/partially treated effluents are finally joining to the nearby water bodies causing water pollution in the vicinity, which is a clear violation under Section 25 of Water (Prevention and Control of Pollution) Act, 1974.
3. No qualified/skilled persons are appointed for operation and maintenance of Sewage Treatment Plant and not maintained log books for operation and maintenance of Sewage Treatment Plant.
4. The authorities have not displayed flow diagram of STP in the STP area.
5. The authorities have not provided flow meter to the inlet and outlet of STP to measure the quantity of sewage effluent generated and treated.

6. The authorities are generating huge quantity of Organic and inorganic waste, same is being disposed to unauthorized persons illegally.

**RECOMMENDATIONS:** This is an existing Residential Apartment constructed without obtaining Consent for Establishment (CFE) and Consent for Operation (CFO) of the Board. Hence, it is recommended to issue Notice of Proposed direction immediately.

  
Environmental Officer  
Sarjapura

ಫ್ಯಾಕ್ಸ್ / Fax : 080-25586321

ಈಮೇಲ್ / E-mail : ho@kspcb.gov.in

ವೆಬ್‌ಸೈಟ್ / Website : http://kspcb.gov.in



25581383, 25589112  
25588151, 25588270  
25588142, 25586520

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ  
**Karnataka State Pollution Control Board**

“ಪರಿಸರ ಭವನ”, 1 ರಿಂದ 5ನೇ ಮಹಡಿಗಳು, ನಂ. 49, ಚರ್ಚ್ ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು - 560 001, ಕರ್ನಾಟಕ, ಭಾರತ  
“Parisara Bhavana”, 1st to 5th Floor, # 49, Church Street, Bengaluru - 560 001, Karnataka, INDIA

SNR Silver Ripples

NO. PCB/Infra/20/RTI/21/ 75

Date:

29 OCT 2021

/ BY REGD. POST WITH ACK. DUE /

**CLOSURE DIRECTIONS UNDER SECTION 33 (A) OF THE WATER (PREVENTION & CONTROL POLLUTION) ACT, 1974, READ WITH RULE 34 OF KARNATAKA STATE POLLUTION CONTROL BOARD FOR PREVENTION AND CONTROL OF WATER POLLUTION (PROCEDURE FOR TRANSACTION OF BUSINESS) AND THE WATER (PREVENTION AND CONTROL OF POLLUTION) RULES, 1976**

**Sub:** Non-Compliance under the provisions of Water (Prevention & Control of Pollution) Act, 1974 by M/s. SNR Silver Ripples, Site No.21, Khatha No.206/21, Somapura Village, Anekal Tq, Sarjapura Hobli, Bengaluru Urban District-560099-reg.

- Ref:**
1. Inspection of the apartment by the Regional officer along with DEO's of RO Sarjapura on 16.03.2021.
  2. Regional office, Sarjapura Inspection Report forwarded to RSEO, Bengaluru South vide no.745 dated: 31.03.2021.
  3. Notice of Proposed Direction issued by RSEO, Bengaluru South vide no. 57 dated: 10.08.2021.
  4. Apartment Authorities reply to the NPD on 17.08.2021.
  5. Regional office, Sarjapura letter vide no.328 dated: 11.10.2021.

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**Preamble:**

M/s. SNR Silver Ripples is a residential apartment located at Site No.21, Khatha No.206/21, Somapura Village, Anekal Tq, Sarjapura Hobli, Bengaluru Urban District.

The Residential Apartment was inspected by the Regional officer along with DEO's of RO Sarjapura on 16.03.2021 and observed following non compliances:

1. You have constructed the apartment consisting of 3 blocks with 120 flats without obtaining the Consent for Establishment (CFE)/Consent for Operation (CFO) of the Board. It is a clear violation of Section 25 of Water Act, 1974 and Section 33(A) of the above said Act.
2. The existing Sewage Treatment Plant units are not at all working and all the machineries are defunct and has become show piece. The Sewage effluents generated is not being treated in the Sewage Treatment Plant, instead discharging into the outside open drain by a pipe line. The open drains are meant to carry the rain water and these drains are feeder for the nearest lakes. The untreated/partially

treated effluents are finally joining to the nearby water bodies causing water pollution in the vicinity, which is a clear violation under Section 25 of Water (Prevention and Control of Pollution) Act, 1974.

3. No qualified/skilled persons are appointed for operation and maintenance of Sewage Treatment Plant and not maintained log books for operation and maintenance of Sewage Treatment Plant.
4. You have not displayed flow diagram of STP in the STP area.
5. You have not provided flow meter to the inlet and outlet of STP to measure the quantity of sewage effluent generated and treated.
6. You are generating huge quantity of Organic and inorganic waste, same is being disposed to unauthorized persons illegally.

The apartment authorities are not serious enough to comply with the law and they have constructed the residential apartment without valid Consent for Establishment (CFE)/Consent for operation (CFO), thereby violating the provisions of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974. Based on the non compliance RSEO, Bangalore South had issued the Notice of Proposed direction under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974. The authorities have replied to the Notice of Proposed Direction on 17.08.2021 vide ref (4) sought 120 days time to discuss the matter which is not acceptable as the apartment authorities have grossly violated by not taking prior CFE (Consent for Expansion) and CFO (Consent for Operation) of the Board.

Mean while Sri. Vikas R S No. 402, 7B Main, 4 B Main, 4 B Cross, HRBR Layout, 1<sup>st</sup> Block, Kalyan Nagar, Bengaluru-43 has filed Writ Petition before Hon'ble NGT at Chennai vide Application No. 185 of 2021. Since the apartment is operating without valid CFE/CFO of the Board and discharging the untreated sewage outside the apartment premises which may cause surface/ sub surface and soil pollution.

Hence, RO, Sarjapura has requested the Board office to confirm the Notice of Proposed Direction on 11.10.2021.

In view of the non-compliances mentioned above and also you have failed to obtain Consent inspite of Notice of Proposed Direction issued by the Board, which is in violation of the provisions of Water (Prevention & Control of Pollution) Act, 1974.

Hence, the following directions under the provisions of Water (Prevention & Control of Pollution) Act, 1974, and in exercise of its power vested with it under Section 33 (A) of the Water (Prevention and Control Pollution) Act, 1974, read with Rule 34 of Karnataka State Board for the Prevention and Control of Water Pollution (Procedure for Transaction of Business) and the Water (Prevention and Control of Pollution) Rules, 1976 & the Karnataka State Pollution Control Board, hereby issues the following:

#### // ORDER //

In exercise of the powers conferred under Section 33(A) of Water (Prevention & Control of Pollution) Act, 1974, read with Rule 34(4) of Karnataka State Board for the (Prevention & Control of Pollution) Rules, 1976, the Board, hereby issues the Closure Order with directions to the Government agencies as shown in Sl No. 2 to 7 below to initiate action;

- (1) **The Occupier, M/s SNR Silver Ripples, Site No.21, Khatha No.206/21, Somapura Village, Anekal Tq, Sarjapura Hobli, Bengaluru Urban District-560099 to stop the discharge of sewage/sullage from your premises forthwith and until further orders.**
- (2) **The Managing Director, Bangalore Electricity Supply Company Ltd(BESCOM) , Nrupathunga Road, Opp. RBI, K.R Circle, Bengaluru – 560 001 to issue necessary directions to the concerned Executive Engineer and Asst. Executive Engineer, to disconnect the power supply to the above said units with immediate effect and until further order.**
- (3) **The Chairman, Bangalore Water Supply and Sewerage Board(BWSSB), 1<sup>st</sup> Floor Cauvery Bhavan, KG Road, Bengaluru – 560 001 to issue necessary directions to the concerned Executive Engineer and Asst. Executive Engineer, to disconnect the water supply to the above said units with immediate effect and until further order.**
- (4) **The Commissioner, Bruhat Bengaluru Mahanagar Palike (BBMP), Hudson circle, Bengaluru-560 002 for information and is directed to cancel the plan/license immediately until further orders.**
- (5) **The Chief Electrical Inspector, Department of Electrical Inspectorate, No.18,Crescent Road, Madhava nagar, Gandhinagar, Bengaluru, Karnataka-560001 for information and directed to seize the DG Set immediately forthwith and further orders.**
- (6) **The Chief General Manager operations Bangalore Electricity Supply Company Ltd (BESCOM), Nrupathunga Road, Opp. RBI, K.R Circle, Bengaluru – 560 001 to disconnect the power supply to the above said Unit with immediate effect and until further orders.**
- (7) **The Executive Engineer/ The Asst. Executive Engineer Bangalore Electricity Supply Company Ltd (BESCOM), 03 Somapura Village Sarjapura Rd, Anekal Taluk Bangalore, 562125 to disconnect the power supply to the above said Unit, with immediate effect and until further orders.**

**Draft Approved by Chairman**

**FOR AND BEHALF OF THE  
KARNATAKA STATE POLLUTION CONTROL BOARD,  
BANGALORE.**

**Sd/-  
Member Secretary**

**To:**

1. **The Occupier,**  
M/s SNR Silver Ripples,  
Site No.21, Khatha No.206/21,  
Somapura Village, Anekal Tq,  
Sarjapura Hobli,  
Bengaluru Urban District-560099.
2. **The Managing Director,**  
Bangalore Electricity Supply Company Ltd(BESCOM),  
Nrupathunga Road, Opp. RBI, K.R Circle,  
Bengaluru – 560 001
3. **The Chairman,**  
Bangalore Water Supply and Sewerage Board(BWSSB),  
1<sup>st</sup> Floor Cauvery Bhavan, KG Road,  
Bengaluru – 560 001
4. **The Commissioner,**  
Bruhat Bengaluru Mahanagar Palike (BBMP),  
Hudson circle, Bengaluru-560 002
5. **The Chief Electrical Inspector,**  
Department of Electrical Inspectorate,  
No.18, Crescent Road, Madhava nagar,  
Gandhinagar, Bengaluru, Karnataka-560001.
6. **The Chief General Manager,**  
Bangalore Electricity Supply Company Ltd (BESCOM),  
Nrupathunga Road, Opp. RBI, K.R Circle,  
Bengaluru – 560 001
7. **The Executive Engineer/ The Asst. Executive Engineer**  
Bangalore Electricity Supply Company Ltd (BESCOM),  
03 Sompura Village Sarjapura Rd, Anekal Taluk,  
Bangalore, 562125

**Copy to:**

1. The Regional Senior Environmental Officer, KSPCB, Bengaluru South, for information.
2. The Regional Officer, KSPCB, Sarjapura, for information and directed to ensure the compliance to the closure order direction.
3. The Law Officer, KSPCB for information and necessary action.
4. Master file.
5. Case file.

*[Handwritten Signature]*  
Senior Environmental Officer